(10) Shrimati T Lakshmikanthamma
(11) Shri Priya 1 Lanjan Das Munsi
(12) Shri Krishi ;i Chandra Pant
(13) Shri Anant: ao Patil
(14) Shri Banamali Patnaik
(15) Shri S. Rad hakrishnan
(16) Shri Gargisiankar Ramkrishna
(17) Shri P. Ankineedu Prasada Rao
(18) Shri M. Sa yanarayan Rao
(19) Shri Vayabir Ravi
(20) Shri Ebrah; n Sulaiman Sait
(21) Shri Erasm) de Sequeira
(22) Shri Shami hu Nath
(23) Shri Naval Kishore Sharma
(24) Shri Shiva iandika
(25) Shri Kedar Nath Singh
(26) Shri Mukh iar Singh
(27) Shri Tomb Singh
(28) Shri Tayys 1) Hussain
(29) Shri H. D. Pulsidas
(30) Shri G. Vi wanathan

The above mot on was adopted by Lok Sabha at its sittii ; held on Friday, the 2nd April, 1971.

PROCLAMATION ISSUED BY THE PRESIDENT UNDER ARTICLE 356 IN RESPECT OF THE STATE OF ORISSA

THE MINISTER OF STATE IN THE MINISTRY OF I OME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIV AS MIRDHA) : Sir, I beg to lay on the Table under clause (3) of article 356 of the Constitu: ion, a copy (in English and Hindi) of the Prochunation (G. S. R. No. 495) issued by the Pi-sident on April 3, 1971, revoking the Procl;< ination issued on March 23, 1971, under the sai l article, in relation to the State of Orissa.

RE ANSWER TO A SUPPLEMENTARY TO STARRED QUESTION NO. 32 ANSWERED DU'UNG QUESTION HOUR

CLEARANCE OF APPLICATIONS FOR INDUSTRIAL LICENCES OF BIG BUSINESS HOUSES

THE MINIS ER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAOJJE CHOUDHURY) : Sir, I apologise for having made a mistake while replying to supplementaries on Q,. No. 32. It was because I could not follow the language of Mr. Rajnarain. He asked whether after the dissolution of the Lok Sabha and before the elections any new licences were issued. I thought he was referring to letters of intent and I answered as no, but if it refers to licences then in four cases new licences were issued.

श्री राजनारायण (उत्तर प्रदेश) : किन किन को ?

SHRI MOINUL HAQUE CHOUDHURY : I am giving the names...

श्री राजनारायण : इस पर सप्लीमेंट्री सवाल हो सकते हैं ?

श्री उपसभापति : नहीं जी, यह तो करेक्शन है ।

SHRI MOINUL HAQUE CHOUDHURY : The names are : (1) Tata-Merlin and Gevin Ltd., Bombay, (2) Delhi cloth and General Mills Ltd., (3) J. K. Industry (Private) Ltd. and (4) Chemicals and Fibres of India Ltd., Calcutta.

MR. DEPUTY CHAIRMAN : Mr. Yadav.

श्री राजनारायण : श्रीमन्, आन ए प्वाइंट आफ आर्डर । हमारा प्वाइन्ट आफ आर्डर यह है कि अगर यही रिप्लाई, जो मंत्री जी ने अभी उत्तर के करेक्शन के रूप में बताया, उस समय किये होते तो उस पर पूरक प्रश्न पूछे जा सकते थे । अब आप पूरक प्रश्न अलाऊ नहीं कर रहे हैं । इसलिए मैं आपसे निवेदन करूंगा कि इस पूरे प्रश्न पर अब आप आध घंटे की बहस की अनुमति दें ।

श्री उपसभापति : आप नोटिस दीजिये, फिर देखा जायगा ।

DR. K. MATHEW KURIAN (Kerala) : Vital information is being smuggled into it.

MR. DEPUTY CHAIRMAN: It is not proper to say that. There was some misunderstanding and that is why he is correcting it.

SHRI MOINUL HAQUE CHOUDHURY : The question was in Hindi and I apologise to the House that I could not follow it properly.

MR. DEPUTY CHAIRMAN : Mr. Yadav.

SHRI DW1JENDRA LAL SEN GUPTA (West Bengal): What is amount involved ? You are not hearing me.

MR. DEPUTY CHAIRMAN : Please sit down. I have called Mr. Yadav.

REFERENCE TO "BANSAGAR DAM" ON THE RIVER SONE

श्री जगदम्बी प्रसाद यादव (बिहार) : मैं प्रधान मंत्री, केन्द्रीय सिंचाई मंत्री तथा जल विद्युत आयोग का ध्यान इस ओर आकर्षित करना चाहता हूं :

मध्य प्रदेश में सोन नदी पर प्रस्तावित बनसागर बांध का निर्माण करने से बिहार की 5 लाख एकड़ जमीन की सिंचाई सुविधा समाप्त हो जाएगी और 2 करोड़ मन खाद्यान्न गल्ले की उपज मारी जाएगी । इसके अतिरिक्त सरकार की भी 1 करोड़ से अधिक की आय मारी जाएगी ।

मध्य प्रदेश सरकार ने सोन नदी पर 125 करोड़ रुपये की लागत का बनसागर बांध निर्माण कार्य का निश्चय किया है । इसके बनने से बिहार में पड़ने वाली सोन नदी के भाग में जरूरत के अनुसार पानी नहीं आ सकेगा और परिणामस्वरूप सिंचाई क्षमता बिल्कुल घट जाएगी ।

अतः सरकार इस पर अविलम्ब विचार करे और उचित कार्यवाही करके बिहार के किसानों की रक्षा करे । इस सम्बन्ध में 50 विभिन्न दलों के विधेयकों ने प्रधान मंत्री एवम् सिंचाई मंत्री तथा जल विद्युत आयोग का ध्यान आकर्षित किया है ।

REFERENCE TO HAPPENINGS IN EAST BENGAL

SHRI DWIJENDRALAL SEN GUPTA (West Bengal) : Mr. Deputy Chairman, I am raising a very important question and for an answer being given by the Prime Minister at 5 p. m. when she replies in this House. It appears from the papers that the Pak Air Force are dropping napalm bombs on Dacca. It also appears from today's papers that the Pak Air Force are overflying Indian territory. Now, as you know, the people of this country are emotionally upset. The views of political leaders will prove this. We apprehend danger and now we are facing the people of East Bengal. I shall never say any more 'East Pakistan'. What are we going to do ? Can India be an idle spectator to this ? Why should we not recognise the East Bengal Government headed by Mujibur Rehman and extend our co-operation, including military ? I want a statment from the Prime Minister.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मैं पुनः आज बहुत दुख के साथ यह कह रहा हूं कि यह सरकार अभी तक सफाई के साथ इस बात का उत्तर क्यों नहीं दे पा रही है कि वह स्वंतत्र बंगला देश को मान्यता देने में हिचक क्यों रही है। आपने देखा है कि अभी अभी रूस ने भी बहुत ही सफाई के साथ इस की बात को कहा है कि पाकिस्तान के याह्या खान इस समय जो नरसंहार कर रहे हैं उसको बंद करें । दुनिया के और लोग भी बोल रहे हैं । मगर बार-बार इस देश की जनता और इस देश को सभी प्रगतिशील पार्टियों के कहने के बाद और श्री जयप्रकाश नारायण और श्री छागला साहब भी अब इस मत के हैं कि सरकार को जल्दी ही शेख मुजीबुर्रहमान की सरकार को मान्यता देनी चाहिए और आप देखते हैं कि आज विनोबा जी भी बहुत सफाई के साथ आ चुके तमाम समाचार पत्रों के द्वारा